

Central Administrative Tribunal  
Principal Bench: New Delhi

OA 2560/96

New Delhi this the 12th day of December, 1997. (5)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)  
Hon'ble Mr S.P.Biswas, Member (A)

1. Sh. Mahabir Singh  
S/o Sh. Bhopal Singh  
R/o B-1690/2 Shastri Nagar  
Delhi - 110 052.
2. Sh. Jagdish Narain Mishra  
S/o Sh. Rama Pali Mishra
3. Sh. Nathu Ram  
S/o Sh. Pokh Pal
4. Smt Lal Mani  
W/o Sh. J.P.Varma
5. Smt Parameshwari  
W/o Sh. Rajinder
6. Sh. Ram Murat Singh  
S/o Sh. Ram Singh
7. Sh. Ram Pal  
S/o Sh. Gajraj Singh

...Applicants

(By advocate: Mr J.C. Madan)

Versus

1. Govt. of N.C.T.of Delhi  
Through Chief Secretary  
5, Sham Nath Marg  
Delhi.
2. The Director General of Home Guards & C.D.  
CTI Complex, Raja Garden  
New Delhi.
3. The Commissioner of Police  
Delhi Police Headquarters  
I.P.Estate  
New Delhi.

...Respondents.

(By advocate: Mr Ajesh Luthra,  
proxy counsel for Mrs Jyotsana Kaushik)

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O R D E R

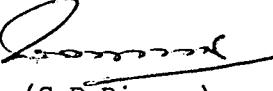
(b)

By Dr Jose P. Verghese, Vice Chairman (J)

In this OA, Seven petitioners belonging to the Delhi Home Guards were discharged from their posts by terminating their services by different orders annexed to the petition. This Court by an order dated 1.6.1995 in the matter of Krishan Kumar Vs. U.O.I. (OA 188/95) had reinstated similarly placed petitioners after quashing their termination orders and declared that the termination in the circumstances of the case was illegal and contrary to law. As such, the petitioners in this case are also entitled to the same relief as was granted to similarly placed petitioners. As such, the orders of termination passed against the Seven petitioners in this OA are set aside and relief is granted to the petitioners on "**Mutatis Mutandis**" basis.

2. In the meantime, this Court has decided another case pertaining to the Delhi Home Guards in OA 1753/97 alongwith a large number of OAs filed after the case of Krishan Kumar's case. The directions given in the said OAs shall also be applicable to the petitioners in this OA as well.

With this, this OA is allowed to the extent stated above and no order as to costs.

  
(S.P.Biswas)  
Member (A)

  
(Dr. Jose P. Verghese)  
Vice Chairman (J)

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